

(ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-6963/74].

(2) (i) A copy of the Bombay Motor Vehicles (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G/G/74/73/MVD. 1673-282/E in Gujarat Government Gazette dated the 26th March, 1974, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6964/74].

ANNUAL REPORT OF MAZAGON DOCK LTD., BOMBAY FOR 1972-73 AND COMPTROLLER AND AUDITOR GENERAL'S COMMENTS THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Mazagon Dock Limited, Bombay for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-6965/74].

SHRI SOMNATH CHATTERJEE: What is the explanation of Mr. Patnaik. At least, the Health Minister has been good enough to explain.

MR. SPEAKER: I repeat the earlier observation in this case also.

INDUSTRIAL DISPUTE (GUJARATI (FIRST AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI

BALGOVIND VERMA): I beg to lay on the Table a copy of the Industrial Disputes (Gujarat) (First Amendment) Rules, 1974 (Hindi and English Versions), published in Notification No. KH-SH 188/IDA-117284306Jh, in Gujarat Government Gazette dated the 2nd February, 1974 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-6966/74].

12.33 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir. I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(1) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 30th April, 1974, adopted the following motion in regard to the Committee on Public Accounts:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1975, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shrimati Pratibha Singh
2. Shri G. R. Patil
3. Shri V. B. Raju
4. Shri Mohammed Usman Arif

[Secretary-General]

5. Shri T. N. Singh
6. Shri Sasankasekhar Sanyal
7. Shri A. K. A. Abdul Samad'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 30th April, 1974, adopted the following motion in regard to the Committee on public Undertakings:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on public Undertakings of the Lok Sabha for the term ending on the 30th April, 1975, and do proceed to elect, in such manner as the Chairman may direct, seven Members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Pandit Bhawaniprasad Tiwari
2. Shrimati Purabi Mukhopadhyay
3. Shri H. M. Trivedi
4. Shri Harsh Deo Malaviya
5. Shri S. S. Mariswamy
6. Shri Jagdish Prasad Mathur
7. Shri S. G. Sardesai'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 3rd May, 1974, adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect two members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvaswari S. A. Khaja Mohideen and Sanda Narayanappa from the mem-

bership of the Rajya Sabha on the 2nd April, 1974, and resolved that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from among the members of the House to the said Joint Committee to fill the vacancies."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Joint Committee:—

1. Shri N. M. Kamble
2. Shri A. K. Refaye'

(iv) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 8th May, 1974, adopted the following motion in regard to the Joint Committee on the National Library Bill, 1972:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint four Members of Rajya Sabha to the Joint Committee on the National Library Bill, 1972, in the vacancies caused by the retirement of Sarvaswari Mahabir Dass, Rattan Lal Jain, Shyam Dhar Misra and Patil Puttappa from the membership of the Rajya Sabha on the 2nd April, 1974, and resolves that Sarvaswari Devendra Nath Dwivedi, Shyam Lal Gupta, Showalek K. Shilla and Dr. Ramkripal Sinha, Members of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancies."

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Fifteenth Report have recommended that leave of absence be granted to the follow-